

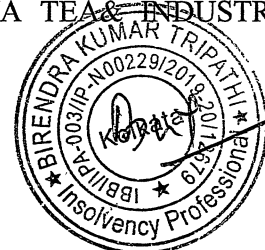
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
KHARIKATIA TEA & INDUSTRIES LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KHARIKATIA TEA & INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	11/08/1980
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L70101WB1980PLC032922
5.	Address of the registered office and principal office (if any) of corporate debtor	CF-366, Salt Lake City Sector-1, Kolkata-700064, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	01-12-2021
7.	Estimated date of closure of insolvency resolution process	30/05/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Birendra Kumar Tripathi IBBI/IPA-003/IP-N00229/2019-2020/12679
9.	Address and e-mail of the interim resolution professional, as registered with the Board	60/2/1 Hari Padda Dutta Lane, Golf View Apartment, Flat No -7, 3 rd Floor Kolkata-700033, West Bengal Email-bkt9000@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	60/2/1 Hari Padda Dutta Lane, Golf View Apartment Flat No -7, 3 rd Floor, Kolkata-700033. West Bengal. Email- cirp.kharikiatea@gmail.com
11.	Last date for submission of claims	14/12/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable, as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KHARIKATIA TEA & INDUSTRIES LIMITED on 01/12/2021



The creditors of KHARIKATIA TEA& INDUSTRIES LIMITED are hereby called upon to submit their claims with proof on or before 14-12-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Birendra Kumar Tripathi
Name and Signature of Interim Resolution Professional : Birendra Kumar Tripathi
IBBI/IPA-003/IP-N00229/2019-2020/12679

Date: 03/12/2021

Place: Kolkata

